

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7901/2019

(Arising out of impugned final judgment and order dated 01-07-2019 in AN No. 25441/2019 passed by the High Court of Judicature at Allahabad)

MUNNA YADAV

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 133356/2019 - EXEMPTION FROM FILING O.T.)

Date : 08-04-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Shafik Ahmed, Adv.
Mr. Ajay Sharma, Addv.
Mr. Padhmanabha Raja K.R., Adv.
Mr. Rashid N. Azam, Adv.
Mr. Naseem Anwar, Adv.
Mr. Satish Solanki, Adv.
Mr. Mohd. Adi Alvi, Adv.
Ms. Apsana Khatoon, Adv.
Mr. Vivek Kumar, Adv.
Mr. V. Elanchezhiyan, AOR

For Respondent(s) Mr. Anuvrat Sharma, AOR
Ms. Alka Sinha, Adv.

Mr. Rohit Amit Sthalekar, AOR
Mr. Ashish Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the letter circulated by the learned counsel for the petitioner, the matter is adjourned for two weeks.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)